

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 2

IA(I.B.C)32(CH)2024,

IA No. 1142/2023, IA No. 1724/22, IA(I.B.C)/ 146 (CH) 2024

**CP(IB) No. 78/Chd/J&K/2020
(Admitted)**

IN THE MATTER OF:-

K Nagavalli

...Petitioner

Versus

Unico Leather Product Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016, 30, 250), 66(1) , 19(2), 60(5)

Order delivered on 13.05.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the RP : Ms. Swati Saluja, Advocate

For the RP-in-person : Mr. Krishan Vrind Jain, PCA

For the EPFO : Mr. Ashish Choudhary, Advocate

**For the Respondent : Mr. Pritpal Singh Najjar, Advocate
Nos. 1 and 2 in IA No.
1724/22**

**For the Respondent : Mr. Sumer Singh Brar, Advocate
Nos. 1, 2 and 7 in IA
No. 1142/2023**

**For Respondent No.5 : Ms. Zainab Fathima proxy counsel for Mr. Asim
in IA No.1142/23 Shehzada, Advocate**

**For respondent No.3 : None
in IA No. 1724/22**

ORDER

IA(I.B.C)32(CH)2024

Compliance affidavit has been filed by the RP vide Diary No.04008/2 dated 06.05.2024. The same is taken on record. It is stated by the RP that the affidavit on

the part of SRA has been e-filed. Let the hard copy of the same be filed during the course of the day. List on 10.06.2024.

IA(I.B.C)/ 146 (CH) 2024

It is stated by Id. counsel representing the EPFO that he has e-filed the reply. He is directed to file the hard copy of the same during the course of the day. He is also directed to supply the copy of the reply to the opposite counsel during the course of the day. Rejoinder thereto if any, be filed within three days with a copy in advance to the counsel opposite. List the matter on 10.06.2024.

IA No. 1142/2023

It is stated by Id. counsel for the RP that an information was received about the sudden demise of Respondent No.8. Therefore, Id. counsel for the RP wants to move an application for impleadment of the LRs of respondent No.8. Let the same be done within two weeks.

In the meantime, the remaining respondents are directed to file the reply within two weeks with a copy in advance to the counsel opposite, failing which their right to file the reply will be struck of. List on 10.06.2024.

IA No. 1724/22

The present application has been filed under Section 19(2) of the Code for seeking some information and documents from respondents. It is stated by Id. counsel for respondent Nos.1 and 2 that most of the information has been shared with the RP. However, some additional information is left. Keeping in view the facts and circumstances of the present case, respondents are directed to supply the remaining information/documents/assets if any, within two weeks.

In the meantime, the RP and Id. counsel for Respondent Nos.1 and 2 may convene a meeting to resolve the issue within one week. Thus, IA No.1724/2022 stands *disposed of*.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)